

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

CP (IB) No. 357/Chd/Pb/2022

IN THE MATTER OF:

Giridhar infracon private limited

...Petitioner-Financial Creditor

Versus

Sky infrastructures private limited

...Respondent-Corporate Debtor

Under Section: 7 IBC 2016

Order delivered on 08.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Nahush Jain, Advocate

For the Respondent : Already proceeded as *ex parte* vide order dated 22.02.2024.

ORDER

Heard the submissions made by the learned counsel for the petitioner-financial creditor. Upon hearing the submissions made by the learned counsel, matter now stands posted to 29.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**